

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:522  
ANSWERED ON:03.08.2011  
VOLUNTARY RETIREMENT BY BUREAUCRATS  
Meghe Shri Datta Raghobaji

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government is aware that the IAS, IPS and IFS officers working in various offices and senior officers of the financial sector are joining the private sector by taking Voluntary Retirement Scheme;
- (b) if so, the number of such officers who have joined private sector during the last three years and the current year;
- (c) the number of officers belonging to the Maharashtra Cadre in the above list; and
- (d) the steps taken by the Government in this regard?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office .  
(SHRIV. NARAYANASAMY)

(a), (b) & (c) : Yes, Sir. Government is aware of some cases. However, the information is not centrally maintained.

In respect of Maharashtra Cadre, as per information received from the State Government, from 1st January, 2008 4(four) Indian Administrative Service officers of Maharashtra Cadre have been granted permission for accepting commercial employment in various organizations after voluntary retirement as per Rule-26 under All India Services (Death-Cum-Retirement Benefits) Rules, 1958. There is no officer of Indian Police Service or Indian Forest Service belonging to Maharashtra Cadre who has been granted permission for commercial employment from last three years.

(d): All India Service Officers are permitted under the rules to take voluntary retirement provided they fulfil the conditions prescribed therein. In the event of an officer proposing to take up any commercial employment within one year after his retirement, prior approval is necessary.

Senior officers of the financial sector can resign as per provisions of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970/1980. The terms and Conditions of Appointment of Whole Time Directors of Public Sector Banks prescribe that acceptance of commercial employment within one year of demitting office will be with the prior permission of the Central Government.